

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3536
ANSWERED ON:04.08.2014
OUTSOURCING OF EMPLOYEES
Kumar Dr. Arun

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is aware that various ministries/departments have engaged ministerial staff through outsourcing agencies;
- (b) if so, the total number of such outsourced employees along with the reaction of the Government thereto;
- (c) whether Provision of Contract Labour (Abolition and Regulation) Act, 1970 is applicable to these Ministries as Principal Employer, and
- (d) if not, the details of mechanism through which the interest of such outsourced employees are safeguarded?

Answer

MINISTER OF STATE FOR STEEL, MINES, LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI)

(a): Yes, Madam.

(b): The number of contract workers and period of job depends on the type of job, quantum and schedule of the project/work. No centralised data is maintained regarding Contract Workers engaged by Ministries and Departments.

(c)&(d): Yes, Madam. The Contract Labour (Regulation & Abolition) Act, 1970 applies to every establishment in which twenty or more workmen are employed or were employed on any day of the preceding twelve months as contract labour. As per section 2 (1)(e) (i) of the Act, any office or department of the Government or a local authority is an establishment. Further as per section 2 (1)(g) (i) of the Act, in relation to any office or department of the Government or a local authority, the head of that office or department or such other officer as the Government or the local authority, as the case may be, may specify in this behalf, is principal employer.